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Government of India
Ministry of Finance
(Department of Revenue & Insurance)

New Delhi, the 19th May, 1970

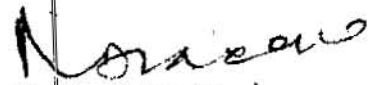
NOTIFICATION
INCOME-TAX

No. 81 (F.No. 404/104/70-ITCC). In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Incometax Act, 1961 (43 of 1961), the Central Government hereby authorises:

Shri J.N.Sharma

who is Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 20th May, 1970.


(R.D. SAXENA)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 81 (F.No. 404/104/70-ITCC):

Copy forwarded to:

1. All Commissioners of Incometax.
2. All Directors of Inspection.
3. Chief Secretary, Government of Rajasthan, Jaipur.
4. C.A.G. of India (25 copies), New Delhi.
5. Accountant General, Rajasthan, Jaipur.
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(R.D. SAXENA)

Deputy Secretary to the Government of India.